

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 05/08/2014

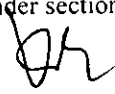
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/53073/2014-CU[DB] dated 01/08/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	ST/459/2009	SHIVAM GOODS Near Kundru Gate, Village- Kundru, Post Baikunth, Raipur.

Name and Address of
Respondent

2
C.C.E. RAIPUR
Central Excise Building,
Dhamtari Road, Tikrapara,
Raipur 492001.

Copy To

3 Advocate(s) / Consultant(s):

Sanjay Grover
Law Offices, E-500,
Greater Kailash-II,
New Delhi
Delhi-110048

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

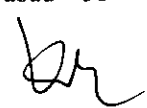
9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 C.D.R. 14 Office Copy 15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 01.08.2014

For Approval and Signature:

Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R. K. Singh, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Service Tax Appeal No. 459 of 2009

(Arising out of the Order-in-Appeal No. 5/ST/RPR-I/2009 dated 18.03.2009 passed by the Commissioner (Appeals), Central Excise & Customs, Raipur).

M/s Shivam Goods

Appellant

Vs.

CCE, Raipur

Respondent

Appearance:

None for the appellant

Shri Govind Dixit, DR for the Respondent

Coram: Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R. K. Singh, Member (Technical)

Final Order No. 53073/2014

Per: Justice G. Raghuram:

Notice of hearing of this 2009 appeal (filed on 11.06.2009), was despatched to the appellant and its learned Counsel Shri Sanjay Grover on 07.07.2014, intimating hearing of the appeal today.

2. When the matter is called for hearing today, there is however no representation on behalf of the appellant. Hence, the appeal is dismissed for default.



(Justice G. Raghuram)
President



(R. K. Singh)
Member (Technical)

Pant